


NATIONAL COMPANY LAW TRIBUNAL
CHENNAI BENCH
CHENNAI

ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI
NATIONAL COMPANY LAW TRIBUNAL, HELD ON 21/11/2016 AT 10.30 AM

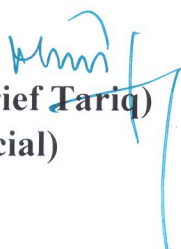
PRESENT: SHRI K. ANANTHA PADMANABHA SWAMY, MEMBER-JUDICIAL
SHRI Ch. MOHD SHARIEF TARIQ, MEMBER-JUDICIAL

COMPANY APPLICATION NO. :
PETITION NUMBER : TCP/77/2016
NAME OF THE PETITIONER(S) : MOANA HONGKONG LIMITED
NAME OF THE RESPONDENT(S) : MOANA TECHNOLOGIES (INDIA) PVT. LTD. &
8 OTHERS
UNDER SECTION : 397/398

S.No.	Name (in Capital)	Represented by	Signature
1.	B. DESIKAN FOR A.K. MYLSAMY Associates	R ₁ , R ₃ , R ₅ , R ₇ , R ₈ , R ₉ .	Desikan B.
2.	Dominic S. David For P. Giridharan	Counsel for Petitioner	

ORDER

Counsel for petitioner present. Counsel for R1, R3, R5, R7, R8 & R9 present. Counsel for petitioner stated that notice was served on R4 and filed proof of service by way of postal acknowledgement alongwith an affidavit. R4 called but absent. No representation. The services against R4 is held sufficient. So, R4 is proceeded ex parte. Both counsels reported that the pleadings are complete. The matter is posted for final arguments. Put up on **03.01.2017 at 10.30 A.M.**


(Ch. Md. Sharief Tariq)
Member (Judicial)


(K. Anantha Padmanabha Swamy)
Member (Judicial)